

## **Central Administrative Tribunal Principal Bench**

CP-373/2016 in  
OA-1192/2013

New Delhi, this the 16<sup>th</sup> day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Suman Rani, (Appointment),  
Aged about 34 years,  
W/o Dr. Girendra Singh,  
R/o A-12/9, Shyam Vihar, Phase-II,  
Goyla Road, Deenpur Village,  
Najafgarh, New Delhi-110043 ... Petitioner  
(through Sh. M.K. Bharadwaj)

## Versus

Govt. of NCT of Delhi through:

1. Sh. K.K. Sharma,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat, IP Estate, Delhi.
2. Sh. V.K. Singh,  
Delhi Subordinate Services Selection Board,  
Through its Chairman,  
Govt. of NCT of Delhi,  
FC-18, Institutional Area, Karkardooma,  
Delhi-110092.
3. Smt. Punya Salila Srivastava,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi. ... Respondents  
(through Sh. C.S.S. Pillai for Sh. K.M. Singh)

**ORDER(ORAL)****Hon'ble Mr. Justice Permod Kohli**

Proxy counsel for the respondents, Sh. C.S.S. Pillai has placed on record copy of notice dated 15.01.2018 which indicates that in compliance to the order of the Tribunal dated 10.01.2014, the candidature of Ms. Suman Rani, the petitioner herein is being considered for the post of PGT (Sanskrit-Female) under Post Code 34/10. She has also been asked to appear for document verification.

2. In this view of the matter, nothing survives in the contempt petition. Proceedings are dropped with liberty to the petitioner to seek revival in the event the process is not completed within two months.

**(K.N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/ns/